

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

RSA No. 697 of 2010 (O&M)

Hakam Singh and anr.

Vs

Pusha Rani and ors.

To,

Respondent No. 2:

Jagmohan Lal s/o Sh. Babu Ram alias Babu s/o Sh. Banta Singh s/o Sh. Chuhra,  
Address: Malikpur, Tehsil and Distt. Ropar (Punjab)

Respondent No.4:

Usha Rani d/o Sh. Babu Ram alias Babu s/o Sh. Banta Singh s/o Sh. Chuhra,  
Address: Malikpur, Tehsil and Distt. Ropar (Punjab)

Respondent No. 6:

Neelam Rani d/o Sh. Babu Ram alias Babu s/o Sh. Banta Singh s/o Sh. Chuhra,  
Address: Malikpur, Tehsil and Distt. Ropar (Punjab)

Whereas it is proved to the satisfaction of this court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this Court on 28.02.2020 personally or through some one authorized by law to act for him or an Advocate of this Court to defend the above noted case failing which it will be heard and decided in his absence.

Given under my hand and the seal of this Court on 23<sup>rd</sup> Jan. 2020.

  
Superintendent Gr. I (Civil-II)

Punjab and Haryana High Court

Chandigarh

Manjit  
24/1/20